

S.No.3

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
05-04-2024 AT 10:30 AM**

**CP (IB) No. 651/7/HDB/2018  
AND  
IA(IBC) 355/2024 in CP (IB) No. 651/7/HDB/2018  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

Bank of India

**...Financial Creditor**

**AND**

Sainath Estates Pvt Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA(IBC) 355/2024**

Learned counsel Mr Amir Bavani, for applicant present through Video Conference.

Learned Counsel for respondent present physically.

It is represented that the orders in Comp. Appeal No 13/2024 preferred against our order which are reserved are not yet pronounced. Hence, orders in this **IA No 355/2024 deferred till 06.05.2024**, however giving liberty to parties to mention before this Tribunal in the event if orders are passed by the Hon'ble NCLAT before next hearing date.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**